

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

**Item No. 04
CP No. 200(ND)/2007
TA No. 149/2018
Under Section 397/398 of
Companies Act, 1956**

In the matter of:

Shri Hanuman Prasad Chaudhary & Anr.

...Petitioners

Versus

M/s Devesh Hotel & Resort Pvt. Ltd. & Ors.

...Respondents

In pursuant to order dated 19.06.2024 issued by the Registrar with the approval of the Hon'ble President, NCLT (PB) that there will be no sitting of the NCLT, Jaipur Bench on 18.07.2024.

Therefore, the matter is reposted to 20.08.2024.


(Prabhu Dayal Sewda)
Court Officer

July 18, 2024